

CS DJ/333/20

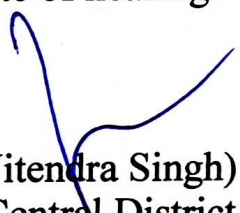
Ashok Vs. Ramesh & Ors.

22.07.2020

Fresh suit received through electronic mode. It be checked and registered.

Present: Shri Prashant Gupta , ld. counsel for plaintiff (presence secured through electronic mode).

Be listed for consideration on **18.08.2020**. Plaintiff is directed to file the suit alongwith its annexures in physical form before next date of hearing.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.07.2020

CS DJ/2275/17

Bal Kishan Sharma

Vs.

USP Fashion Weaves Pvt. Ltd. & Ors.

22.07.2020

Present: Shri Sanjay Jha, ld. counsel for plaintiff (**presence secured through electronic mode**).

Shri Javed Hussain, ld. counsel for defendant no. 3 (**presence secured through electronic mode**).

Shri H.N. Pandey, ld. counsel for defendant no. 4 (**presence secured through electronic mode**).

The matter is fixed for service of defendant nos. 1 and 2 as well as for arguments on the application for leave to defend qua defendant nos. 3 and 4.

However, ld. counsel for defendant no. 3 requests for an adjournment as he is presently at his village and his son is hospitalized. Ld. counsel for defendant no. 4 submits that some of the defendants are yet to be served with summons in the present case. In view of the same, **the matter stands adjourned and the plaintiff to file appropriate application for service on defendant nos. 1 and 2.**

Be listed for service of defendant nos. 1 and 2 as well as for arguments on the application for leave to defend qua defendant nos. 3 and 4 on **28.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.07.2020

CS DJ/1770/17

Ramesh Chander Kandpal

Vs.

USP Fashion Weaves Pvt. Ltd. & Ors.

22.07.2020

Present: Shri Sanjay Jha, ld. counsel for plaintiff (**presence secured through electronic mode**).

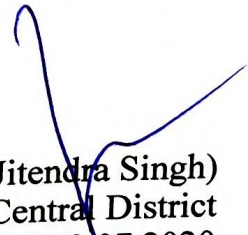
Shri Javed Hussain, ld. counsel for defendant no. 3 (**presence secured through electronic mode**).

Shri H.N. Pandey, ld. counsel for defendant no. 4 (**presence secured through electronic mode**).

The matter is fixed for service of defendant nos. 1 and 2 as well as for arguments on the application for leave to defend qua defendant nos. 3 and 4.

However, ld. counsel for defendant no. 3 requests for an adjournment as he is presently at his village and his son is hospitalized. Ld. counsel for defendant no. 4 submits that some of the defendants are yet to be served with summons in the present case. In view of the same, **the matter stands adjourned and the plaintiff to file appropriate application for service on defendant nos. 1 and 2.**

Be listed for service of defendant nos. 1 and 2 as well as for arguments on the application for leave to defend qua defendant nos. 3 and 4 on **28.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.07.2020

CS DJ/2274/17

Gajender Sharma

Vs.

USP Fashion Weaves Pvt. Ltd. & Ors.

22.07.2020

Present: Shri Sanjay Jha, ld. counsel for plaintiff (**presence secured through electronic mode**).

Shri Javed Hussain, ld. counsel for defendant no. 3 (**presence secured through electronic mode**).

Shri H.N. Pandey, ld. counsel for defendant no. 4 (**presence secured through electronic mode**).

The matter is fixed for service of defendant nos. 1 and 2 as well as for arguments on the application for leave to defend qua defendant nos. 3 and 4.

However, ld. counsel for defendant no. 3 requests for an adjournment as he is presently at his village and his son is hospitalized. Ld. counsel for defendant no. 4 submits that some of the defendants are yet to be served with summons in the present case. In view of the same, **the matter stands adjourned and the plaintiff to file appropriate application for service on defendant nos. 1 and 2.**

Be listed for service of defendant nos. 1 and 2 as well as for arguments on the application for leave to defend qua defendant nos. 3 and 4 on **28.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.07.2020

CS DJ/618773/16

M/s Vandana International

V/s

Fedex Express Services India P. Ltd.

22.07.2020

Present: Shri Suhail Malik, ld. counsel for plaintiff (**presence secured through electronic mode**).

None for defendants.

The matter is fixed for compliance of directions contained in order dated 09.12.2019 as well as for admission-denial of documents and framing of issues. However, the court staff informs that despite efforts, contact with ld. counsels for defendants could not be established. In view of the same, the matter stands adjourned.

Be listed for compliance of the directions contained in order dated 09.12.2019 as well as for admission-denial of documents and framing of issues on **28.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.07.2020

CS DJ/16041/10

Sanjeev Kumar

Vs.

M/s Vinay Rubbers

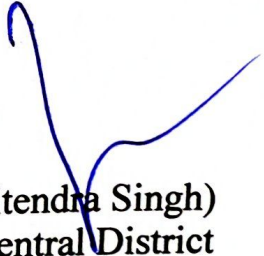
22.07.2020

Present: Shri Ayush Gupta, ld. counsel for plaintiff (**presence secured through electronic mode**).

None for defendant.

The matter is fixed for arguments on the application under Order XXII Rule 4 CPC. However, the court staff informs that despite efforts, contact with ld. counsel for defendant could not be established. In view of the same, the matter stands adjourned.

Be listed for arguments on the application under Order XXII Rule 4 CPC on **28.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.07.2020

Ex. No. 6448/18
Eurasia Bearings Pvt. Ltd. Vs. Sico India Ltd.

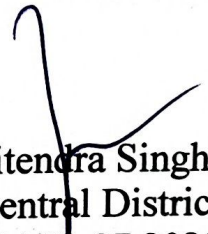
22.07.2020

Present: Shri Arnav Kumar, ld. counsel for DH (presence secured through electronic mode).

Ld. counsel for DH submits that the cheque given by the JD has been encashed.

Ld. counsel for DH seeks for some time to move an appropriate application for withdrawal of the present execution petition through video conferencing.

At request, be listed for further proceedings on **31.07.2020 at 12.30 PM** through video conferencing. Date and time is given at the convenience of ld. counsel for DH.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/22.07.2020